

THE CENTRAL ADMINISTRATIVE TRIBUNAL- ALLAHABAD BENCH- ALLAHABAD.

D.A. NO. 1724 of 1992.

Smt. Manju Singh..... Applicant.

Versus

Union of India & others..... Respondents.

Hon'ble Mr. K. Obayya - A.M.
Hon'ble Mr. Maharej Din - J.M.

(By Hon'ble Mr. K. Obayya -A.M.)

The applicant who has been appointed as Extra Departmental Agent in July 1990 and also she worked on different post-offices at Kanpur and at present she is working as Extra Departmental Packer at Mandana Post Office, Kanpur on adhoc basis.

2. She has approached this Tribunal apprehending termination of his service. According to the applicant she has been informed by one B.P. Shukla, who is also working as E.D.B.P.M. on adhoc at Takiaganj, Post office that her services are going to be terminated and some other appointment is being done in her place. The applicant has been appointed only on adhoc and not on regular basis. It would appear that there was no regular selection for the post she is presently holding. She HAS MADE A M REPRESENTATION to the Senior Superintendent of Post Offices Kanpur Nagar and a copy of the representation is dated 16.11.92. As the applicant's appointment is apparently on adhoc basis, there is no right of her to claim the post unless she has regular selection. She would ofcourse has preferencial right for the post, if any adhoc candidate is posted in her place. In these circumstances, we direct the Senior Superintendent of Post-Offices, Kanpur to consider and dispose of her representation dated 16.11.92 (Annexure-2), till then the applicant may not be displaced from the post she presently working. The direction as above, the application is disposed of at the admission stage.

Member (J)

Dt: December 4, 1992.

(DPS)

Member (A).